

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 26 of 2020

IN THE MATTER OF:

Travel Agents Association of India

...Appellant.

Versus

Competition Commission of India & Ors.

...Respondents.

Present:

For Appellant: Mr. MM Sharma and Mr. Anand Sree, Advocates.

For Respondent: Mr. MK Ghosh, Advocate for R-3.

Ms. Shama Nargis (Deputy Director Law, CCI)

ORDER
(Virtual Mode)

22.02.2021 Heard. Perused the Impugned Order and also the earlier Order which was passed by COMPAT Annexure A-2 Diary No. 24254.

Issue notice to the Respondents by Speed-Post. Learned Counsel for Respondent Nos. 1 and 3 dispense formal Service. For rest Respondents, Requisites along with process fee be filed, if not filed by 24.02.2021. If the Appellant provides the e-mail address of the other Respondents, let notice also be issued through e-mail.

Respondents to file Reply-Affidavit within two weeks after receipt of notice. Rejoinder, if any, may be filed within a week, thereafter.

List the Appeal 'For Admission (After Notice)' Hearing on **5th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.